

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 152 OF 2018 &
IA NOS. 702 & 701 OF 2018

Dated: 1st June, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s R. L. Steels & Energy Pvt. Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms R. Mekhala
h/f Mr. G. Umapathy

Counsel for the Respondent(s) : Ms. Aanchal Arora
h/f Mr. Buddy A. Ranganadhan for R-1

Mr. Pranav Sarthi
h/f Mr. Aashish Singh for R-2

Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-3

ORDER

(IA NO. 701 OF 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

After perusal of the reasons stated in the application, we find it to be satisfactory and acceptable. Hence, IA No. 701 of 2018 is allowed. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 27-7-2018.

APPEAL NO. 152 OF 2018

Issue notice to the respondents, returnable on 31-7-2018.

The learned counsel for the appellant submitted that Respondent No. 4 & 5 are proforma respondents, hence serving notice to them may kindly be dispensed with. Submission made by the learned counsel for the appellant is placed on record.

Serving notice to Respondent No. 4 and 5 is dispensed with.

Ms. Aanchal Arora, Learned Counsel appearing for the learned counsel, Mr. Buddy A. Ranganadhan accepts notice on behalf of Respondent No. 1. Mr. Pranav Sarthi, Learned Counsel appearing for the learned counsel, Mr. Aashish Singh accepts notice on behalf of Respondent No. 2, and Ms. Swapna Seshadri, Learned Counsel accepts notice on behalf of Respondent No. 3.

Learned counsel for the respondents may file their respective replies on or before 13-7-2018, after serving copy on the other side. Thereafter, the learned counsel for the appellant may file rejoinder on or before 3-8-2018.

The Respondent No. 2 is directed not to precipitate the matter till the next date of hearing.

List the matter on **31-7-2018**, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member